

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 321
CP-10(ND)/2024

IN THE MATTER OF:

Pramod Chhikara & Anr.

.....APPLICANT/PETITIONER

Vs

Srishti Motors Pvt. Ltd. & Ors.

.....RESPONDENT

SECTION

U/s 241, 242 & 244

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Robin Ratnakar David, Mr. Febin M. Varghese,
Mr. Nihar Baijal, Advocates.

For the Respondent : Mr. Deepender Hooda, Advocate

HYBRID HEARING (PHYSICAL & VC)
ORDER

Learned Counsel appears for the Applicant. Learned Counsel appearing for the Respondent submitted that the reply affidavit has been filed on 13.07.2024, but the same is yet to come on DMS portal. Learned Counsel shall take steps to upload the same within two days and serve a copy of the reply affidavit to the Learned Counsel appearing for the Petitioner during the course of the day. Rejoinder, if any, shall be filed within two weeks.

List the matter on **07.10.2024**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)